

for the following projects:

1. Construction of a Hotel of about 295 rooms/suites;
2. A Trade Centre comprising 29 conference rooms of various sizes;
3. Business office space for 100 units;
4. 50 residential quarters, in addition to restoration of an existing church to be used as exhibition hall.

Catering Contract at Srinagar Airport

3035. PROF. SAIF-UD-DIN SOZ: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the National Airports Authority has awarded fresh contract for catering services at Srinagar Airport;

(b) if not, the reasons therefor;

(c) whether the old contractor is still continuing and has not even paid any rent to the airport authorities after the expire of his contract; and

(d) if so, the action taken or proposed to be taken to recover damages for payment of rent from him?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). Yes, Sir, On the basis of the highest tendered offer, contract was awarded on 8th April, 1983 at Rs. 15,027/- per month. But possession could not be taken by the awardee due to injunction obtained by the ex-licencee from the court.

(c) and (d). Old licencee is still continuing by engaging the Authority in long drawn litigation from 1983 onwards in various courts. Orders on appeal filed by ex-licencee, against eviction order dated 12.9.1988 passed by Estate Office, in District Court Bedgaum, Srinagar is fixed for 21.8.1989.

He has so far paid Rs. 1,49,760/- for the period from 19.11.1982 to 31.1.1988 against the damages assessed on account of unauthorised occupation. Proceedings for recovery of the balance amount is in progress.

Complaints of Mixing of Water with Diesel

3036. SHRI T. BASHEER: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any complaint has been received by the Indian Oil Corporation from the Kerala State Transport Corporation regarding mixing of water with diesel; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) The Kerala State Transport Corporation also lodged a complaint with Chennangur Police station; the Police authorities registered a case and seized the tank truck containing the product. Subsequently on release of the tank truck by the Police, the tank truck was taken to the IOC Depot and checked but no water was found. The product was also found to be on specification and unloaded into the storage tank at the IOC Depot.